

Item No. 2

Sunita vs State

CC No. 2148/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: None.

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Let IO be summoned for next date of hearing.

Put up on 22.12.2020 for further proceedings.

(Babita Puniya)

MM-00 West District

THC: DEH/27.08.2020

महानगर दण्डविभाग, दिल्ली

Metropolitan Magistrate-03

जिला परिषद, कमरा नं. 355, तुलसी बाग

West District Room No. 355, Tulsi Bagh

दोस हजारी नगरपालिका, दिल्ली

Tis Hazari Court, Delhi

Item No. 4

State vs. Lakhvinder Singh & Anr

FIR No. 573/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
None for the accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Vide last order, NBWs were directed to be issued against the accused persons with notice to their sureties. However, the process could not be issued due to lock-down. Let previous order be complied afresh for next date of hearing.

Put up on 22.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
Tis Hazari Courts, 27.08.2020

बबीता पूनिया
Ms BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
District, Room No. 355, Third Floor
तिस हजारी न्यायालय दिल्ली
Tis Hazari Courts, Delhi

Item No. 10

State vs. Pardeep etc

FIR No. 41409/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C

Accused persons are stated to be running in J/C.

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 10.09.2020 for further proceedings.

Concerned Jail Superintendents are directed to produce the accused persons through V/C on the next date of hearing.

Court notice be also issued to the learned defence counsel for the next date of hearing.

(Babita Puniya)
MM-06: West District
THC, Delhi 27.08.2020
Metropolitan Magistrate-03
जिम्मेदार, कमरा नं. 355, तृतीय मंजिल
West District Room No. 355 Third Floor
लोक हवादी न्यायालय, दिल्ली
T-1 Hazari Courts, Delhi

Item No. 12

Closure Report

FIR No. 760/2014

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C

None for the complainant (stated to be running in J/C)

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 11.09.2020 for further proceedings/filing of the protest petition, if any.

Jail Superintendent is directed to produce the complainant through V/C on the next date of hearing.

(Babita Punia)
MM-06, West District
THC, Delhi/27.08.2020
Metropolitan Magistrate
District Room No 355
Tis Hazari Court

Item No. 7
State vs. Tejmeet Singh

FIR No. 1013/2015
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that accused is running absent.

Put up on 22.12.2020 for purpose fixed.

(Babita Puniya)
MM-06 West District
THC, Delhi/27.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दफ्तरी न्यायालय-06
Metropolitan Magistrate-06
वि: बसिन्धु, कमरा नं. 365, तृतीय तल
V: District Room No. 365 Third Floor
डीएस हजारी न्यायालय, दिल्ली
To Metropolitan Courts Delhi

Item No. 13

State vs. Sarfaraj Ali

FIR No. 244/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

File received back as unsettled from the Lok Adalat.

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for next date of hearing.

Put up on 22.12.2020 for further proceedings.

बबीता पुनिया
BABITA PUNIYA
(Babita Puniya)
MM-06, West District
THC, Delhi/27.08.2020
V.A. District
टीएस हजारी
T.S. HAZARI

Item No. 19

State vs. Basant Bharti

FIR No. 408/2019
PS: Hari Nagar
U/sec. 283 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Process could not be issued due to lock-down.

IO is directed to produce the accused through V/C on the next date of hearing.

Put up on 04.09.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/27.08.2020
महानगर दफ्तरीकरण कार्यालय-06
Metropolitan Magistrate-06
परीचय, कमरा नं. 355, द्वितीय तल
V: District Room No. 355 Third Fl
जिस इलाकी न्यायालय दिल्ली
Tia Hazari Courts

Item No. 15 & 16

State vs. Sonu

FIR No. 001196/2019

FIR No. 01205/2019

U/sec. 411 IPC

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C

Accused is stated to be running in J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up the matter before the National *Lok Adalat* scheduled for 05.09.2020.

Jail Superintendent is directed to produce the accused through V/C on the next date of hearing through V/C at 10:30 a.m.

Notice be issued to the complainant, owner of stolen property and IO for the next date of hearing.

(Babita Puriya)
MM-06, West District
THC, Delhi 27-08-2020
Metro
District Room No. 355 Third Floor
In Hazrat Courts Delhi

Item 21 & 22

FIR No. 353/2019

FIR No. 354/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
Accused is stated to be in J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Jail Superintended is directed to produce the accused through V/C on the next date of hearing.

Put up on 22.12.2020 for recording the statement of process server/further proceedings

(Babita Puniya)
MM-06, West District
THC, Delhi

Ms. BABITA PUNIYA
महानगर दण्डविभागी न्यायालय-06
Metropolitan Magistrate-06
पतिता क्रम: 4/35/2020
दिनांक: 22/12/2020

Item 21 & 22

FIR No. 353/2019

FIR No. 354/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
Accused is stated to be in J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Jail Superintended is directed to produce the accused through V/C on the next date of hearing.

Put up on 22.12.2020 for recording the statement of process server/further proceedings

(Babita Puniya)
MM-06, West District
THC, Delhi/27.08.2020
बबिता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
पठानशायी, कम्पल नं. 356, पुलिस थाना
V. District Room No. 356, पुलिस थाना
जिला हजारी न्यायालय
Tis Hazari Court

Item No. 20

State vs. Birju

FIR No. 6155/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
Accused is stated to be in J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Matter is referred to National Lok Adalat scheduled for 05.09.2020.

Court notice be issued to the IO to join the proceedings on the next date of hearing through V/C and to produce the owner of stolen property.

(Babita Puniya)
MM-06, West District
THC, Delhi/27/08/2020
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जि. परिषद कमरा नं. 355, तृतीय मंज
V. District Room No. 355 Third Floor
ज. हजारी न्यायालय, दिल्ली
To: District Courts, Delhi

Item No. 47

State vs. Shyama Charan

FIR No. 97/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C

Shri S. C. Verma, learned counsel for the accused through V/C

Accused is stated to be in J/C (not produced from J/C)

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that almost all the prosecution witnesses have been examined. Therefore, put on 29.08.2020 for consideration/RPE.

Jail Superintendent is directed to produce the accused though V/C on the next date of hearing.

(Babita Puniya)
MM-06 West District
THC, Delhi 27.08.2020
बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी नयादाद-08
Metropolitam Magistrate-08
परिचय क्रमांक नं 317 जिला दण्ड
नयादाद नं 317 थाना
नं 317 नयादाद
27/08/2020

Item No. 15 & 16

State vs. Sonu

FIR No. 001196/2019

FIR No. 01205/2019

U/sec. 411 IPC

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C

Accused is stated to be running in J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up the matter before the National *Lok Adalat* scheduled for 05.09.2020.

Jail Superintendent is directed to produce the accused through V/C on the next date of hearing through V/C at 10:30 a.m.

Notice be issued to the complainant, owner of stolen property and IO for the next date of hearing.

(Babita Punya)
MM-06, West District
THC, Delhi/27.08.2020
Metropolitan Magistrate
Room No 355 Third Floor
Tis Hazari Courts, Delhi

Item No. 18

State vs. Ravi etc

FIR No. 204/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

None for injured

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 22.12.2020 for framing the notice.

(Babli Puriya)
MM-06, West District
THC, Delhi 27.08.2020
District, Room No. 355 The
Tis Hazari Courts, De

Item No. 1

Mohan Lal Meena vs. Sheela Meena

CC No. 8738/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 22.12.2020 for arguments on the point of summoning.

(Babul Pal) (Signature)
MM-06 West District Court
THC, Delhi/27.08.2020
जिला परिषद, कमरा नं. 355, टिहरी नगर
West District, Room No. 355, Tis Hazari
टीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 8

State vs. *Kishan Kumar etc*

FIR No. 40/2018

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Vide last order, IO was directed to be summoned for today, however, summons could not be issued due to lock-down.

Let IO be summoned for next date of hearing.

Put up on 22.12.2020 for arguments on the point of charge/further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi 27.08.2020
Ms. BABITA PUNIYA
महानगर मेट्रोपॉलिटन न्यायालय-06
Metropolitan Magistrate-06
दिल्ली पुलिस, कमरा नं. 355, तृतीय तल
VA - District Room No. 355 Third Floor
डीएस हजारी न्यायालय, दिल्ली
T-5 Hazari Courts, Delhi

Item No. 11

Prem Lata vs. State

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: *Akhilesh Aggarwal*, learned counsel for the complainant through V/C
None for the IO

Court is convened through V/C (CISCO WEBEX) from residence office.

Part arguments heard on the application filed under section 156(3) Cr.P.C.

Put up on 28.08.2020 for further arguments on the above stated application.

IO to join the proceedings through on the date fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi
Ms. BABITA PUNIYA
महानगर न्यायाधिकारी कार्यालय
Metropolitam Magistrate-06
जि. पश्चिम, कमरा नं. 355, तृतीय मंज
W/ District Room No. 355, Third Floor
जिस हजारी न्यायालय दिल्ली
The Hon'ble Courts Delhi

Item No. 3

Cancellation Report

FIR No. 223/2012

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
None for the LRs of deceased

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Process could not be issued due to lock down. Let previous order be complied for 22.12.2020.

(Babita Puniya)
MM-06, West District
THC, Delhi/27.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-08
Metropolitan Magistrate-08
जिला परिषद, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 6

State vs. Nafis Alam

FIR No. 39/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Matter is listed for SOD/arguments on the point of charge, however, none has joined the proceedings on behalf of the accused.

Put up on 22.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/27.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
लि. परिष्क. कमरा नं. 355, तृतीय तल्ल
V. District Room No 355, Third Floor
सु. ह. न्यायालय, दिल्ली-110004
T-3, Parliament Building, Delhi-110004

Item No. 5

State vs. Suraj Kumar

FIR No. 0044/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.08.2020

Present: Learned APP for the State through V/C
None for the accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Matter is listed for recording the statement of the process server; however, summons to the P/S could not be issued due to lock down. Let P/S be summoned for recording his statement on the next date of hearing.

Put up on 22.12.2020 for recording the statement of process server/further proceedings

(Babita Puniya)
MM-06, West District
THC, Delhi/27.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफतारियारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं 355, तुर्कीय बल
W. District, Room No. 355, Tis Hazari
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Gurdev Singh

FIR No.424/09

PS: Har Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused persons.

Court is convened through VC (CISCO Webex)
from residence office.

File perused.

Let court notice be issued to accused persons for

29.09.2020.

BABITA
PUNIYA

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signed by
BABITA
PUNIYA
Date:
2020.08.27
16:40:35
+0530

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Yusuf

DD No. 120A/07/06/19
PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused

Court is convened through VC (CISCO Webex)
from residence office.

File perused.

List for further proceeding on 22/12/2020.

BABITA
PUNIYA

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PUNIYA
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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None for the complainant.
None for the accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Let court notice be issued to all concerned parties for

26.09.2020.

BABITA
PUNIYA

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BABITA
PUNIYA
Date:
2020.08.27
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+05:30

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

Ravi Kapoor Vs Asstt suptt. Pradeep sharma

CC No.207/3/11

PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Complainant not produced from J/C
**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Jail superintendent is directed to produce the complainant through V/C on NDOH.

Put up for further proceedings on 25/09/2020.

BABITA
PUNIYA
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by BABITA
PUNIYA
Date:
2020.08.27
16:41:01
+0530

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Manish Piplani

FIR No.518/14
PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 22.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Nihal Singh and ors.

FIR No.73/15
PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Sikander not produced from J/C (on bail in this case).

None for the accused Md. Sher and Sikander.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 06.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

Jail superintendent is also directed to produce the accused Sikander through V/C on next date of hearing.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Bawa Singh

FIR No.34/10

PS: Mundka

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 25.09.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Madu Ram Yadav

FIR No.189/11

PS: Mundka

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 28.09.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

Court notice be also issued to accused for
28/09/2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Akash Patel

FIR No.271/15
PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 22.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Deepak

FIR No.242/15

PS: Mundka

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Put up for further proceeding on 22/12/2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Arjun Panday

FIR No.13/17
PS: Mundka

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 22.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Jag Ram yadav & ors.

FIR No.237/14
PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 22.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs.Naveen & ors.

FIR No.27/18

PS: Mundka

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 22.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs.Saroj & ors.

FIR No.554/17

PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Put up for further proceeding on 22/12/2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

Arun Sareen Vs Gurdeep Singh

CC No.4090/18

PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None for the complainant

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of pre-summoning evidence, therefore, matter stands adjourned for 22.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs.Rakesh @ Sikender

FIR No.519/18

PS: Mundka

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused not produced from J/C.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 09.09.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

Jail superintendent is also directed to produce the accused through V/C on NDOH.

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(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

Mamrenko Natalya Vs Krishan Mohan

CC No.1574/19

PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None for the complainant.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 22.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs.Ashok Kumar Sharma

FIR No.216/17
PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for the accused persons.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 22.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

Saroj Sethi Vs Rajesh Sethi

CC No.2650/18

PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None for the complainant.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Put up for further proceeding on 22/12/2020.

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(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi

27.08.2020

Ravi Kapoor Vs AS Manjeet

CC No.7156/17

PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None for the complainant (stated to be in J/C in some other case.)

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Jail superintendent is also directed to produce the complainant through V/C on 29/09/2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Pradeep

E-FIR No.00331/19
PS: Mundka

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused not produced from JC.

**Court is convened through VC (CISCO Webex)
from residence office.**

Heard. File perused.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up for further proceedings on 09.09.2020.

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(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Anshul Kumar & Ors.

FIR No.402/16
PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Anshul not produced from JC.

Accused Aakash not produced from JC (on bail in this case).

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 09.09.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

Jail Superintendent is directed to produce the accused persons on NDOH through VC.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Pooja @ Rakhi Kapoor

FIR No.0645/16

PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused not produced form JC.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Jail Superintendent is directed to produce the accused persons on NDOH through VC.

Put up for further proceedings on 10.09.2020.

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(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

State vs. Madan Mohan & Ors.

FIR No.587/13
PS: Hari Nagar

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Process could not be issued due to lock-down.

Let previous order be complied afresh for 22.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020

FIR No.316/2020

PS: Mundka

27.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC,
SHO, PS Mundka through VC.
IO and ACP are absent.

Court is convened through VC (CISCO Webex) from residence office.

Explanation filed by the SHO, PS Mundka. Be taken on record.

Put up for consideration on 29.08.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
27.08.2020